

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ

Prayagraj this the 11<sup>th</sup> day of February 2021

**Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Tarun Shridhar, Member (A)**

**Original Application No. 331/00166 / 2021**

1. Narayan Das, a/a 55 years, S/o Late Bhaggu.
2. Purushottam, S/o Govind Das.
3. Ashok Kumar, a/a 56 years, S/o Late Poos Lal.
4. Smt. Indra Devi, W/o Late Poos Lal

All are working on the post of Helper, R/o Office of Senior Section Engineer (S.S.F)/Works, East/West, District – Jhansi  
...Applicants

Advocate for the applicants : Shri Vinay Kumar Singh

**V E R S U S**

1. Union of India through its General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager (Personnel), North Central Railway, Jhansi.
3. Senior Divisional Engineer, North Central Railway, Jhansi.
4. Assistant Divisional Engineer / Head Office-I, Line Jhansi, North Central Railway, Jhansi.

...Respondents

Advocate for the respondents: Shri Shesh Mani Mishra

**O R D E R**

**Delivered by Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)**

Heard Shri Vinay Kumar Singh, learned counsel for the applicants and Shri Shesh Mani Mishra, learned counsel, who has appeared on behalf of the respondents on advance notice and perused the record.

2. At the very outset, learned counsel for the applicants submitted that the applicants will be satisfied at this stage, if the representation dated 10.11.2020 (Annexure A-4 of OA) pending before the respondent no. 3 is decided by the respondent concerned / competent authority amongst the respondents by a reasoned and speaking order in a time bound manner.
3. Learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel.
4. In view of limited prayer made by the learned counsel for the applicants, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with direction to the respondent concerned / competent authority amongst the respondents to decide the representation of the applicants dated 10.11.2020 (Annexure A-4) by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of certified copy of this order.
5. The order so passed, shall be communicated to the applicants by the respondents without any delay.
6. There will be no order as to costs.
7. It is made clear, that we have not expressed any opinion on the merits of the case.

**(Tarun Shridhar)**

Member (A)

Anand...

**(Justice Vijay Lakshmi)**

Member (J)